

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 23.8.1979.

NOTIFICATION  
income-tax

No. 2978 (F.No.261/7/79-ITJ) In exercise of the powers conferred by sub-section(1) of Section 122 of the I.T.Act, 1961(43 of 1961) and all other powers enabling it in that behalf the Central Board of Direct Taxes, New Delhi hereby makes the following further amendments in the schedule appended to its notifications No.2383 (F.No.261/7/78-ITJ) dated 7.7.78 and No.2817(F.No.261/7/78-ITJ) dated 7.7.78 and No.2817(F.No.261/3/79-ITJ) dated 16.5.79.

I. In Notification No.2383 dated 7.7.78 under Col. 2 of the Schedule against entry "Appellate Assistant Commissioner Range-A Madras", the following shall be deleted under column 2.

"Item No.5. City Circle-II, Madras(All Sections).

II. In notification No.2817(F.No.261/3/79-ITJ) dated 16.5.79 under Col.2 of the schedule against entry "Appellate Assistant Commissioner Range-B, Madras" the following shall be deleted.

"Item No.17. Cuddalore Circle(All Sections).


III. In Notification No.2383 dated 7.7.78 against entry "Appellate Assistant Commissioner, Tiruchirapalli" the following shall be added after item No.6.

Item No.7. City Circle-II, Madras(All sections.

IV. In notification No.2383 dated 7.7.78 under col. 2 of the schedule against entry "Appellate Assistant Commissioner, Madurai Range, the following shall be added after item No.12.

Item No.13. Cuddalore Circle(All sections).

This notification shall take effect from 1.9.1979


  
(S.K. Bhatnagar)

Under Secretary

Central Board of Direct Taxes

Copy to:

1. The Commissioner of Income-tax, Tamil Nadu-I, Madras.- 25 copies.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.& P)(Bulletin) New Delhi - 5 copies.
4. Ad-VI Section/E.D.Section.

  
(S.K. Bhatnagar)

Under Secretary, Central Board of Direct Taxes